

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
4	16-5-95	<p>At request, adjourned to next week.</p> <p><i>for admission with jurisdiction</i> <i>Patu</i> <i>24/4</i></p> <p>Vice-Chairman <i>8/6/95</i> Member (Admn.)</p>	
5	24.5.95	<p>Adjourned to 25.5.1995.</p> <p><i>for admission with jurisdiction</i> <i>Patu</i> <i>24/4</i></p> <p>VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)</p>	<p>05.002 dt. 1.5.95 may kindly be seen.</p>
6	25.5.95	<p>Heard. Admitted. Notice to respondents in three weeks.</p> <p><i>for admission with jurisdiction</i> <i>Patu</i> <i>9/5</i></p> <p>VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)</p>	<p>12.00</p>
7.	19.10.95	<p>At the request of Mr. D.P.Dhalsamant, learned counsel for the applicant, adjourned it to 2nd week of November, 1995.</p> <p><i>for admission with jurisdiction</i> <i>Patu</i> <i>10.35 (A.M.)</i></p> <p>Member (Admn.)</p>	<p>The record has been received on 18.5.95 at 10.35 (A.M.)</p>
8	29.11.95	<p>Shri D.P.Dhalsamant, learned counsel for the petitioner submits that relief prayed for in this application has been granted by the Department. Accordingly he seeks permission to withdraw this application. Application is dismissed as withdrawn.</p> <p><i>for admission with jurisdiction</i> <i>Patu</i> <i>15/5</i></p> <p>Member (ADMINISTRATIVE)</p>	<p>12.00</p>
			<p>For admission with jurisdiction</p> <p><i>Patu</i> <i>23/5</i> Bench</p>